## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P.No.309/94 in D.A.No.1578/93

New Delhi, this the 10th day of October, 1994.

Hon'ble Shri Justice S.C.Mathur, Chairman Hon'ble Shri P.T.Thiruvengadam, Member(A)

Shri Ram Swaroop s/o Shri Galla Ram r/o WZ 209, Guru Nanak Nagar New Delhi.

.. Applicant

By Shri U Srivastava proxy counsel for Shri VP Sharma, Advocate.

Vs.

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Shri G.L.Kapoor, Executive Engineer (Elect) Electrical Div No.VI, CPWD Vidyut Bhawan, New Delhi.

.. Respondents.

## ORDER (Oral) HON'BLE SHRI JUSTICE S.C. MATHUR, CHAIRMAN

The applicant alleges disobedience of this Court judgement and order dated 25-1-94 passed in Original Application No.1578/93.

was not being counted on account of which the applicant was being denied pension. The applicant had approached this court pressing that the said period deserved to be counted towards service and if it was counted, he will be entitled to get pension.

This Tribunal in its judgement and order dated 25-1-94 directed the respondents to pass an order under FR 54(8) read with rule 23 and rule 41 of the CCS (Pension)

Rules, 1972 with an open mind within a period of three months from the date of receipt of the copy of the order. On 23-4-94 the competent authority has passed an order couting his

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3. The counsel for the applicant submits that the monetary benefits arising from the order dated 23-3-94 have not been allowed to the applicant. There is no direction in the judgement of this Court for payment of monetary benefits within any period. It cannot therefore be said that the judgement of this Court has been disobeyed.

4. In view of the above, the application lacks merit and is rejected. There is no order as to costs.

P. J. 20

(P.T.THIRUVENGADAM)
Member(A)
10-10-94.

(5.C.MATHUR)

(S.C.MATHUR) Chairman 10-10-94

LCP